

Mr. Deputy-Speaker: The question is:

Page 19, line 16,—
after "clauses" insert "(b)"

The motion was adopted

Mr. Deputy-Speaker: The question is:

Page 19, line 21,—
for "clause (d)" substitute "clause (a)"

The motion was adopted

Mr. Deputy-Speaker: The question is:

"That Third Schedule, as amended, stand part of the Bill."

The motion was adopted

The Third Schedule, as amended, was added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri K. D. Malaviya: Sir, I beg to move:

"That the Bill, as amended, be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed"

The motion was adopted

DAMODAR VALLEY CORPORATION (AMENDMENT) BILL

Mr. Deputy-Speaker: We now go to the next item on the Agenda.

An Hon. Member: There is a Half-an-hour Discussion.

Mr. Deputy-Speaker: I presume that the hon. Member has agreed that that discussion will be postponed to the next session when he will give fresh notice.

The Minister of Irrigation and Power (Shri S. K. Patil): Sir, I beg to move:

"That the Bill to amend the Damodar Valley Corporation Act, 1948, as passed by Rajya Sabha, be taken into consideration."

The Damodar Valley Corporation Act was passed in 1948 for the establishment and regulation of a Corporation for the development of the Damodar Valley.

Section 4 of the Act lays down that the Corporation shall consist of a Chairman and two other Members.

Section 5(1) of the Act prescribes that every Member shall be a whole-time servant of the Corporation. The Corporation has accordingly been functioning with a whole-time Chairman and two whole-time members. What this new amending Bill now provides is that the rigidity or compulsion of all three members being whole-timers be taken away and there should be flexibility introduced, that they may be whole-timers or otherwise. Therefore, what we are trying to do is to introduce flexibility.

The functions of the Corporation may be divided into two parts: (1) Construction of projects for (a) the promotion and operation of schemes for irrigation, water supply and drainage, (b) generation, transmission and distribution of electrical energy and (c) flood-control, navigation, afforestation, control of soil erosion; and (2) Development of the region as a whole, including the promotion of public health, agricultural and industrial economy and the general well-being of the Damodar Valley and its area of operation.

In the implementation of the construction of projects undertaken by the Corporation, the following projects have already been completed:—

- (1) Tilaiya Dam and Hydro-electric Station;
- (2) Konar Dam;
- (3) Durgapur Barrage;

(4) Bokaro Thermal Power Station; and

(5) Maithon Dam

The Panchet Hill project and associated Hydro-electric Station as also the Hydro-electric Station attached to the Maithon Dam are in an advanced stage of construction. With the exception of the Durgapur Thermal Power Station, these projects and the appurtenant canal system and transmission system are expected to be completed by the end of 1958. On the whole about 80 per cent of the construction work has been completed.

Hitherto, the Damodar Valley Corporation has concentrated more on the expeditious completion of works, so that the development work has taken a second place. Since the completion of the Maithon Dam, there has been a considerable reduction in the volume of construction work. The participating Governments have decided to restrict the scope of the developmental activities to work related directly to the main objects of the Corporation, viz., irrigation, power generation and flood control. With the advent of planned development the State Governments of West Bengal and Bihar have taken up intensive developmental work in their respective areas.

With the construction work now tapering off—as I have said, 80 per cent has been completed and only 20 per cent remains—and the scope for developmental activities restricted by the limited funds made available to the Corporation, I feel that the existing set up of a whole-time Chairman and two whole-time members has become too heavy and that its continuance in its present form is not justified. I could even tell the House that out of these three whole-time members two of them are selected after consultation with the respective Governments of Bihar and Bengal. In

actual practice what has happened is that first-class people are slowly being withdrawn and they are being substituted by people whom I cannot call first-class and who can be whole-time officers. Therefore, in actual practice it is being done, but because we are bound down by the rigidity of the Act it becomes obligatory on our part to have all these three members as whole-timers.

Sub-section (1) of Section 5 of the DVC Act, 1948 precludes the appointment of members other than whole-time. To provide a measure of flexibility and to give freedom to the Central Government to appoint full-time or part-time members, as the case may be, in accordance with the state of work of the Corporation, I propose, Sir, by this amendment to delete this Sub-section.

I might inform this hon. House that I have discussed this proposal with the Chief Ministers of West Bengal and Bihar, both of whom agree to this suggestion.

Now, Sir, I would like to give you an up-to-date idea as to what exactly are the benefits that have already come out of the Damodar Valley Scheme and the total area expected to be irrigated by this scheme. I shall take up West Bengal first. Out of a total area of 10,26,000 acres to be irrigated 11,200 acres were irrigated in 1956 and the area irrigated in this year is 1,32,000 acres. Water was supplied free to the cultivators by the State Government during the current year. It is expected that once the benefits of irrigation are brought home to the cultivators, it will be possible gradually to levy irrigation rates. Whatever might be our views on that question the Bengal Government has already done that and therefore, there is no other remedy

So far as Bihar is concerned, the following irrigation schemes are under active consideration. The area to be irrigated by the Tihaya High

[Shri S. K. Patil]

level irrigation scheme is 15,500 acres. Area to be irrigated under the Tilaiya Outlet Scheme is 500 acres. Due to the nature of the terrain the major irrigation benefits go to West Bengal.

Now, so far as power generation is concerned from the Bokaro Thermal Plant which has been completed, the power generated at present is 1,50,000 KW and the additional provision being made is 75,000 KW. For that plant, 75,000 KW are being made available. For the Tilaiya hydro-electric station, 4,000 KW; Maithon hydro-electric station, 25,000 KW are being generated, and 40,000 KW will be had in the next few months. Panchet Hill hydro-electric station—nothing has yet come in, but before the end of 1958, 40,000 KW will be generated. Durgapur Thermal Power Station—150,000 KW will be generated. Just now we are having 174,000 KW generated in all, for power, and the additional power being made during the next year is 305,000 KW. The grand total will be 479,000 KW. That is the capacity or the power potential of the DVC.

So far as consumption of this power or energy that has been generated is concerned, the Government of West Bengal consumes 25 million KWH per mensem. The Government of Bihar consumes 15 million KWH per mensem. Others, both in West Bengal and Bihar, consume 51 million KWH per mensem.

The total income from power from the 1st January, 1952 to 31st October, 1957, that is, till about a month and 20 days back, is Rs. 7,07,79,000 from the DVC project. During the month of October, 1957, it was Rs. 34,82,000. The expected income during 1957-58 will be Rs. 2,29,00,000 from power generation. The expected income during 1958-59 will be Rs. 4,29,00,000. The total expenditure incurred on the DVC project up to 30th September, 1957, was Rs. 197.99 crores. The expenditure expected to be incurred during the current financial year is of the order of Rs. 18.88 crores. The

expenditure expected to be incurred in 1958-59 is of the order of Rs. 17.10 crores. The expected return on full development of the projects in 1962-63 will be, as follows. Power will bring us 6.08 per cent on the capital investment; irrigation, if it becomes successful according to the Plan, will bring us 3.72 per cent; flood-control—NIL—ever since the DVC has come into operation, flood nuisance which came up time and again, has almost stopped, and we hope it would never recur. The total average for power and irrigation together will be somewhere in the region of 4.15 per cent.

I give this information not because it was pertinent to this particular Bill which has been passed by the Rajya Sabha, but the House should have a complete knowledge as to what progress has been made so far, and what we propose to do in the near future. I may also incidentally say that the second aspect of the Damodar Valley Corporation Act is this. The development has not been really concentrated upon for obvious reasons. In the first place, it is the responsibility of the States in that they must have those development programmes. The amount goes beyond the original scheme of the Damodar Valley. Not that it goes outside the scheme of things but the money necessary for the development has to be found out apart from the figures that I have now read i.e. Rs. 150 crores.

The present amendment that I am proposing, once again I would like to say, has nothing to do with the main Act. There are many features of the DVC Act which we want to change as the House knows very well. Although the Corporation is autonomous and it has been created by the statute of this Parliament, we have got to go into consultation with both the Bihar and the West Bengal Governments. The difficulties are immense. If one Government likes it, the other Government does not like it. So, in order to have a kind of highest common factor which is acceptable to both, which is a very laborious process, amendments to the main Act will come later on. I do

not know when, but I am anxious to have it as early as possible. But that is something which is not exactly within my power. The scope of the present Act is extremely limited as has been laid down in the Statement of Objects and Reasons, and that is, to take away the rigidity of the Act and to introduce flexibility.

Where it is obligatory on us to have all the three members as whole-time officers, we are taking the liberty as to what we shall do as necessitated by circumstances—whether we want whole-time or part-time officers and so on.

I may also tell the House that there is sometimes—in the other House and possibly not in this House—there seems to be, a misconception about part-time officers. People sometimes believe a part-time officer is one who only works for part-time, for an hour or two. That is not our conception. Part-time officer means that those officers, say, Development Commissioners and so on—who are paid by the respective Governments. They are not paid by the DVC. I am not saying it because we shall be making a large savings which would be perhaps to the tune of Rs. 1 lakh. That is not before us—the question of saving money that way. It is for this purpose—because, in actual practice, there is no work of development and it is not easy to find these top-ranking people as whole-time officers.

Thus, the scope of this particular Bill is extremely limited, that is, to introduce flexibility in the appointment of these officers. Sir, I move.

Mr. Deputy-Speaker: Motion moved:

“That the Bill to amend the Damodar Valley Corporation Act, 1948, as passed by Rajya Sabha, be taken into consideration”.

Now, how many Members would like to participate and how long are we prepared to sit today?

Shri Naushir Bharucha: Till 8.30.

Mr. Deputy-Speaker: That was my view.

Shri Prabhat Kar: I would say that we are at the lag end of the House. The Bill has been introduced after 5.0 P.M. At least every Member should be given 10 minutes each.

Mr. Deputy-Speaker: I am prepared to sit up to 10 O’Clock.

Shri Prabhat Kar: At least ten minutes each.

Mr. Deputy-Speaker: I found ten Members rising in their seats. So, ten into ten will give us 100 minutes. Taking half an hour for the Minister, it becomes 130 minutes.

Shri B. Das Gupta: This is an important Bill.

Mr. Deputy-Speaker: So, if the House is prepared to sit longer, I have no objection.

Shri Prabhat Kar: Yesterday, we sat up to 8.30.

Pandit Thakur Das Bhargava: Another Bill has been promised. So, I think we should take as little time as possible for this.

Mr. Deputy-Speaker: The Minister has already made it clear—though he has referred to many details—that this Bill has a limited scope only. The rigidity is being removed and then he has assured us that he is looking into the original Bill, because Government also thinks that certain modifications are to be made. So, I do not think the whole chapter should be opened up now and all the details discussed. This Bill perhaps saves the hon. Members from the agony at the lag end! So, I would request the hon. Members to have five minutes each.

Shrimati Reshmi Ray: May I ask one question? If the hon. Minister gives an assurance that he is going to bring a comprehensive Bill regarding the important matters that have

[Shrimati Renuka Ray]

been completely left out of this Bill as early as possible, at least in the next session, then perhaps we need not go into so much argument about this Bill. Otherwise it becomes incumbent on us to discuss this Bill fully. Whereas we have no objection to what he has brought, there are some very fundamental matters which also have to be brought up, and which have been brought up in the State legislatures and on which amendments should have been brought.

Shri S. K. Fatli: I have stated that as soon as both the Governments really agree to some course of action, I am most anxious to bring it.

Mr. Deputy-Speaker: The hon. Lady Member might persuade her own Government, and then....

Shrimati Renuka Ray: I think that is not fair. There are some points on which there can be no difference of opinion between any State Governments inasmuch as the fact that the Damodar Valley Corporation now....

Mr. Deputy-Speaker: No speech.

Shrimati Renuka Ray: ... has finished most of the work; whereas the State Governments have had to pay a large amount like 65 per cent, for instance, the West Bengal Government....

Mr. Deputy-Speaker: No speech at this hour.

Shri Naushir Bharucha: What is the objection to this Bill being taken up in the next session which might start within, say, a month or so from now?

Shri S. K. Fatli: Not because it has been passed by the Rajya Sabha but certain progress has been held up. Because we have not done that, this Bill comes up I do not go into the controversy but the hon. Members here must have heard of the controversies during the Question Hours. We want to change the set-up. It is merely for the set-up and it is being delayed month after month. Every time we ask for postponing by six

months. Then again, this project is financed by the World Bank. They do not want any amount of instability so far as our set-up is concerned. Therefore, I would beg of this House that, while the big questions would be really covered when the comprehensive Bill comes, so far as the scope of the present Bill is concerned, they should not arrest the progress of this Bill.

Shri Prabhat Kar (Hoogly): As it has been stated, we would have very much liked a comprehensive Bill on this particular Corporation, because there have been various complaints. There was a unanimous resolution in the West Bengal Assembly for the change of this Corporation Bill and it was expected that the hon. Minister would bring forward a comprehensive Bill, instead of this particular Bill. I would only say that I was really surprised to read the Statement of Objects and Reasons. I do not want to object to the main provision of the Bill, because he has explained to us that it is necessary

He said on the whole about 80 per cent of the construction has been completed. He said that the main purpose for which the D.V.C. was incorporated has almost been completed. I hope that the House will remember—perhaps it is still ringing in the ears of the people—the words of Shri N. V. Gadgil, who ten years ago, in this month of December, moved this Bill. When he introduced the D.V.C. Bill, he raised high hopes before the country. He narrated how the romance of T.V.A. which ushered in an era of prosperity in Tennessee Valley by taming the wayward Tennessee river inspired the conception of the Damodar Valley Project. He said, "there will be water for irrigation, power for industry and employment all round". He at that time assured the House about the rehabilitation of displaced persons. He assured that those whose lands and houses would be acquired for the purpose of this project would be

resettled "not in similar but in better surroundings" and if I may quote his words, that they would exchange "their hovels for decent cottages, darkness for light and fanaticism for faith". At the time when the project was undertaken, it was the intention that model villages should be made available and every effort made to see that those who were resettled did not feel themselves in some strange unknown world.

Having said that the 80 per cent mark of the D.V.C. has been completed, the Minister said that the question of the development of that area and other things for which the Corporation was built, should be left to the steel organisation. I may say that the purpose for which the Corporation was instituted has failed. Have the people been really rehabilitated or have the model villages been really built? Has all the purpose for which this Corporation has been built been served? According to the Hon. Minister's statement, we understand that the D.V.C.'s construction work is now virtually over; maintenance and a little subsidiary development will alone remain after Panchet is completed. So ends the high hopes. Is it simply for the construction that this Corporation was built up? Is it simply for the engineering work, for the construction of these dams that the Corporation was built up, or for something else apart from this construction? The hon. Minister's approach to this Corporation is an engineering approach and is not approach for development. That is the fundamental difference between his approach and the approach of the Minister who moved the Corporation Bill first. The present Minister looks at this Corporation from the engineering point of view; he says that if these dams have been completed, 80 per cent of the work is complete.

I must say that the record of the working of the D.V.C. is not one which inspires confidence. I know that we shall get an opportunity of

discussing this matter elaborately when a comprehensive Bill comes over here.

The hon. Prime Minister once said: "The river valley projects are our temples". Many once believed it. But I must say that this belief in purity, integrity and efficiency in administration of DVC has been rudely shaken, nay, almost completely shattered. It cannot be restored by few cavalier comments by the hon. Minister. We will have the opportunity of discussing this matter when the next Bill comes.

The next point that I want to stress. . .

Mr. Deputy-Speaker: I thought the hon. Member was concluding.

Shri Prabhat Kar: My feeling is that along with this Bill, the fate of the 22,000 employees working in the DVC also will be hanging in the air. The hon. Minister, the other day said that only 600 or 700 will be found surplus and for that they are approaching the respective State Governments. But the employees are very much apprehensive. They feel that now the main Corporation is being disrupted, there is a possibility of further unemployment.

I would only request the hon. Minister again to assure, not only the House but also the employees, that the Government will not drive away those employees, who were instrumental in building up this mighty Corporation, which is the pride of this country.

Shri S. K. Patil: May I make an humble submission that might perhaps cut short the discussion? The discussion is bound to traverse over something, which is not really intended by this Bill. If the hon. Members desire and if you permit that, in the next session we can have a general discussion of the DVC, apart from the Bill, for an hour or two hours. With your permission, that can be done.

[Shri S. K. Patil]

Otherwise, you will find that every speech will have nothing to do with the objects of this very particular Bill; it will be a rambling discussion, which will no doubt be very useful.

Shrimati Renuka Ray: (Malda) Apart from the discussion in the next session when the comprehensive Bill comes, if the hon. Minister is prepared to give us an assurance about a discussion, we shall certainly . . .

Mr. Deputy-Speaker: The question is this. There is a certain Bill before us. But the discussion that is taking place is besides the actual point that we are now having before us. The only object is discussing the DVC and the hon. Minister has given us a substitute, that is, if the House so desires, he has no objection to a discussion of the DVC report about the work there for two hours. So, if this can satisfy the hon. Members, I can promise them that we will have a discussion in the beginning of the next session.

Shrimati Renuka Ray: I humbly submit that much of the discussion that would take place would be about certain wrongs.

Mr. Deputy-Speaker: Then let us continue as much as members want. I have no objection.

Shrimati Renuka Ray: May I ask the hon. Minister for an assurance?

Mr. Deputy-Speaker: He cannot give an assurance now.

Shri A. C. Gaha (Barasat): May I submit that the hon. Minister's suggestion is quite practicable and may be accepted? But my only request is not to limit it to two hours. It may be necessary to extend it because DVC is an important matter. This is just an enabling Bill.

Pandit Thakur Das Bhargava: The Business Advisory Committee will decide it. The hon. Member can go there and get the time extended.

Shri C. K. Bhattacharyya (West-Dinajpur): The hon. Minister suggested that there need not be a rambling discussion and we may limit our comments to the points covered by the Bill. May I, on my behalf and on behalf of my friends, say that if definite proposals in the form of a Bill are placed before the House, we can concentrate our attention on those provisions and also give our opinion as to what we have to say for or against those provisions.

Shri B. Das Gupta (Purulia): I oppose the provision of this Bill. I think that in the present set up autonomous corporations, whole-time corporations with wide powers, wide range of activities and wide functions should be encouraged and should be set up. I think, with the completion of a project, the real work of development begins. While discussing this, we cannot deny that the function of the present Corporation was nothing more than managing the engineering works involved in the Damodar Valley project. At the same time, even with this function, I think there is want of planning behind this work.

For example, I may cite this. With the completion of every dam, there is unemployment. Scores of employees are discharged after the completion of a dam. The hon. Minister has admitted that about 600 or 700 employees are going to be discharged within a short time because of the completion of a dam. I think the plan should have been to make arrangements for employment beforehand, before giving them the notice of discharge or giving them the sack. These employees are experts in irrigation, they have been experts in building dams. They have acquired knowledge about control of water streams. Now, they will be left at large without any employment to swell the ranks of starving unemployed people. This should be taken into consideration. I think consideration of developing this Corporation on the lines of the T.V.A. should be taken in hand.

Regarding development work, you will find the electric wires uselessly running overhead. I live in an area which is within the area of operation of the D.V.C. I see that the wires running over my head and the energy therein are not being utilised properly to improve the work whether in the industrial field or in the irrigation field. I shall give one instance. We find that there is energy and wires carrying that energy. This is not being utilised for want of proper plan and proper imagination.

Regarding irrigation, my experience is, wherever the wire is passing, you may fix centrifugal pumps near by and draw water and supply water to the cultivators. By having hundreds of pumps, we may just remove the difficulties in irrigation in the area. That is quite possible, but that is not being done. If the corporation is moulded, is constituted with this view that it should have the function of development also, of utilising the power which it manages to generate, then I can assure you that in the matter of small irrigation there can be extensive arrangement, and it can help production like anything.

The time is limited. I am just taking one minute and I will finish. I request the hon. Minister to reconsider the whole thing on that basis and this corporation should not be disbanded now as it is being done. This corporation should be a whole-time corporation with autonomous power, with a wide range of functions, with a wide range of authority and with a wide range of power. If that is done, the development works in a given area can be entrusted to this corporation.

I must draw the attention of the hon. Minister to this fact that with the completion of the project, the real work of development begins and this corporation will be the fittest authority to utilise the power which it manages to generate. Let this corporation be vested with that function.

It will be easier for it. I hope the hon. Minister will take into consideration this aspect of the question, and in his future proposals he will give a place to this.

Shri A. C. Gaha: May I again suggest that the Minister's proposal may be accepted. It is a weary, tired and listless House. Nobody is hearing. It is no use discussing it in this way.

Mr. Deputy-Speaker: But I have to hear all right.

Shri A. C. Gaha: That is true. It should be also tiresome for you. I suggest the Minister's proposal may be accepted. After all, this is only an enabling Bill. It does not compel the Government to take any particular action.

Mr. Deputy-Speaker: Is he then moving for closure?

Some Hon. Members: Yes

Shri A. C. Gaha: Provided the Minister's proposal stands.

Mr. Deputy-Speaker: In regard to that I have said that I will use my influence to see that a discussion is allowed during the next session, early in the next session, for two hours on this Bill.

Shri S. M. Banerjee: May I submit it should be three hours, one hour for each stage?

Mr. Deputy-Speaker: That I cannot say. That we shall see then.

Shri A. C. Gaha: We can represent to the Business Advisory Committee.

Mr. Deputy-Speaker: Then the hon. Minister,

Shri Madhav Gupta (Calcutta-East): We might discuss the bare points, because the points which we want to point out will be too late for that discussion.

Mr. Deputy-Speaker: Then he will not participate in that discussion.

Shri Madhav Gupta: I want to point out one thing.

Mr. Deputy-Speaker: Perhaps he might like to participate then, and it might be more useful to bring out those points there. I will advise him to wait till then.

Shri Sadhan Gupta: Those points would be too late then.

Mr. Deputy-Speaker: Let us hear his point first, then.

Shri Sadhan Gupta: I would not bring forward any charge of corruption or nepotism or failure in this connection, but there is one urgent problem to which I want to draw the Minister's attention, and which cannot wait till the discussion.

Certain recruitments are being made. Unfortunately it appears that an advertisement has been issued by the Damodar Valley Corporation in such a way that the qualifications mentioned specifically apply only to three engineers who are alleged to be favourites. There is great discontent among the rest of the engineers, many of whom are senior to these three engineers. Yet, the qualifications have been specified in such detail that only three engineers answer them. The Minister has received a memorandum against this, and a copy has been sent to me also.

The urgency is that today is the last day for application for the posts. Therefore, I would request the Minister to look into it, and if necessary, postpone the time-limit for the application, if really it appears that something has taken place.

Shri S. K. Patil: I do not want to make a long speech. Since hon. Members have denied themselves the right to speak, I must not take up the time of the House. There are many things which have been raised by hon. Members. I would really like to make a detailed reply, but I must resist the temptation on this occasion.

The point was made by Shri Sadhan Gupta about some appointments of engineers etc. I can assure the House that this is a thing which neither the

Ministry nor I look into because this is an autonomous corporation, provided that if there is any miscarriage of justice or something wrong has been done, then we act as an appeal court, and surely, we shall look into it.

Sometimes, a very strange thing happens that we get these things from the columns of the papers or from people who have nothing to do with the D.V.C. If hon. Members will do me this much favour that as soon as anything comes to their knowledge, they would write to me or to my Ministry, there will be ample time for me to look into it and do something. Sometimes, I am merely asked on the floor of the House whether my attention has been drawn to this paper or that paper and so on and so forth. If there is anything of the type that Shri Sadhan Gupta has just now made out, whether it be in the matter of the appointments of engineers or anything of that character, we shall surely look into it and find out what exactly can be done. We are ourselves anxious that all our administration of the DVC should be above board, because, although we may act as an appeal court, yet its responsibility is there not only to the Ministry but also to this House. Therefore, we shall be very anxious, and if hon. Members know anything about it, the best course is, whether the House is sitting or not, that they should bring those things to my notice, and surely those things would be looked into and whatever is possible would be done.

I do not want to take up the time of the House any more at this stage.

Shri Sadhan Gupta rose—

Mr. Deputy-Speaker: Perhaps, if the hon. Member would have conveyed it in private, it would have had greater effect.

Shri Sadhan Gupta: On a point of personal explanation. As I stated, that complaint, as appears from the copy sent to me, was sent also to the Minister with a copy to me. Secondly

it came so late that it was not possible to take it up except on the occasion of this discussion. These were the difficulties why I could not first approach the Minister.

Mr. Deputy-Speaker: I shall now put the motion to vote.

The question is:

"That the Bill to amend the Damodar Valley Corporation Act 1948, as passed by Rajya Sabha be taken into consideration".

The motion was adopted.

Mr. Deputy-Speaker: Now, we take up the clauses. There is one amendment by Shri Ghosal. That is out of order.

Shri Ghosal (Uluberia): That is as regards delegated legislation.

Mr. Deputy-Speaker: It may not be strictly relevant here, or it may not be proper here to take that up. But I would draw the attention of the Minister to the fact that now it is an established practice that these rules are placed on the Table of the House, and they are subjected to modifications by Parliament. So, the Minister will see to that.

The question is:

"That clauses 1 and 2, the enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 and 2, the Enacting Formula Schedule were added to the Bill.

Shri S. K. Patil: I beg to move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

Mr. Deputy-Speaker: We disperse for the recess now. Hon. Members have put in strenuous work here, and they deserve that recess. Certainly, they carry my good wishes.

The House will now adjourn *sine die*.

Some Hon. Members: Our good wishes to you

17.44 hrs.

The Lok Sabha then adjourned *sine die*.